



The Mizoram (Restriction on use of Transferred Lands) (Amendment) Act, 2023

Act No. 1 of 2023

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The Mizoram Gazette

EXTRA ORDINARY

Published by Authority

RNI No. 27009/1973

Postal Regn. No. NE-313(MZ) 2006-2008

VOL - LII Aizawl, Monday 27.2.2023 Phalgun 8, S.E. 1944, Issue No. 105

NOTIFICATION

No. H. 12018/116/2002-LJD(Rev), the 23rd February, 2023. The following Act is hereby published for general information.

“The Mizoram (Restriction on use of Transferred Lands) (Amendment) Act, 2023”
(Act No. 1 of 2023)

(Received the assent of the Governor of Mizoram on 14.02.2023)

THE MIZORAM (RESTRICTION ON USE OF TRANSFERRED LANDS)
(AMENDMENT) ACT, 2023

(Act No. 1 of 2023)

Further to amend the Mizoram (Restriction on use of Transferred Lands) Act, 2002.

It is enacted by the Legislative Assembly of Mizoram in the Seventy fourth Year of the Republic of India as follows: -

1. Short title, extent and commencement:

(1) This Act may be called the Mizoram (Restriction on use of Transferred Lands) (Amendment) Act, 2023.

(2) It extends to the whole of Mizoram.

(3) It shall come into force on the date of publication in the Official Gazette.

2. Amendment of the section 7.-

Section 7 of the Mizoram (Restriction on use of Transferred Lands) Act, 2002 shall be substituted as follows, namely:-

"7. PENALTY FOR CONTRAVENTION OF THE PROVISIONS OF THIS ACT.

Whoever contravenes or abets the contravention of the provisions of section 4 or section 5 of this Act, shall be punishable with monetary fine which may amount to ` 5,000/- (Rupees Five thousand only), and in the case of a continuing contravention, with an additional fine which may extend to five hundred rupees for everyday during which such contravention continues."

Secretary,
Law & Judicial, PAD,
Govt. of Mizoram.